

9

Central Administrative Tribunal, Principal Bench

Original Application No. 1598 of 2004

New Delhi, this the 5th day of July, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

Arun Kumar Parimoo
R/o F-1/5/11, Rajinder Nagar,
Sector-5, Sahibabad, UP

...Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

Union of India & Ors. through:

1. The Secretary,
Ministry of Home Affairs,
South Block,
New Delhi

2. Director,
Intelligence Bureau,
Headquarters,
New Delhi

3. A.G. (A&E)
J&K-Srinagar,
Kashmir

.... Respondents

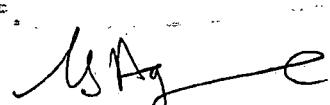
O R D E R (ORAL)

Justice V.S. Aggarwal, Chairman

The applicant claims revision/upgradation of the pay scale from Rs.5500-9000/- to Rs.6500-10500/-. In this regard, the applicant contends that there is an anomaly and he has already made a representation dated 17.9.2003 followed by 21.11.2003 which are pending.

2. Taking stock of these facts, at this stage we direct respondent no.2 to consider the said representations and pass an appropriate speaking order preferably within six months of the receipt of the certified copy of the present order and communicate it to the applicant. With these directions, the O.A. is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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